

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1764/2019

New Delhi this the 12th December, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Mool Chand Gautam
AE (Civil)
Bikaner
C/o. 56, APO,
Aged about 54 Years
Group -B
Mob: 9560689936

Also At:
106A, Basant Apartment,
Vasant Vihar,
New Delhi- 110051

.....Applicant

(By Advocate: Sh. Shanti Prakash)

VERSUS

1. Union of India,
Ministry of Defence,
Through, State Officer,
Delhi Military Station,
Station Headquarter
Delhi Cantonment
New Delhi- 110010
2. Garrison Engineer,
970 EWS
C/o. 56APO,
(Jammu & Kashmir)
3. Garrison Engineer (Project)
Air Force, Gurgaon
4. BSO,
Garrison Engineer (North)
C/o. 56APO

Bikaner

5. Garrison Engineer (South),
Delhi Cantt.,
New Delhi - 110010

.....Respondents

(By Advocate: Sh. K.M. Singh)

ORDER (ORAL)

1.0 This OA has been filed against the Case No. 91/2018 dated 13.04.2019 passed by the Court of Estate Officer, Delhi Military Station, Station Headquarters, Delhi Cantt. This order is under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PP Act).

2.0 At the outset, learned counsel for the respondents raised the issue of jurisdiction and pointed out an appeal against orders passed under PP Act do not lie before this Tribunal. He also cited the case of the Hon'ble Apex Court in the matter of Union of India Vs. Sh. Rasila Ram & Ors. JT 2000 (10) SC 503 wherein the Hon'ble Apex Court has clearly held that CAT is not a competent authority under the Public Premises (Eviction of Unauthorized Occupants) Act, 1971.

3.0 The perusal of this ruling clearly shows that the jurisdiction for this OA does not lie before this Tribunal. OA is dismissed accordingly.

(Aradhana Johri)
Member (A)

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